

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 508 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2021**

Name of the Company: Pani Logistics  
V/s  
Jagadishchandra B Mistri IRP For Sona  
Alloys Pvt Ltd  
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Rashesh Sanjanwala, Sr. Advocate along with Mr. Shashvata Shukla, Advocate appeared on behalf of RP.

Ms. Lakshmi Iyengar, Sr. Advocate appeared on behalf of Applicant.

An Application has been filed before Hon'ble NCLAT in respect of the Corporate Debtor against the impugned order so passed by this bench, which is connected to the Corporate Debtor. The Hon'ble NCLAT in Co. 4/2021 passed an order with observation that *“Adjudicating Authority would not pass an order for approval or rejection of Resolution Plan”*.

In view of the above the matter is adjourned to 28.04.2021, as the matter in Hon'ble NCLAT was fixed on 02.04.2021.

List the matter on 28.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 6th day of April, 2021